

Joint Committee of the Houses on the Bill further to amend the Mines Act, 1952. The names of the members nominated by the Rajya Sabha to serve on the said Joint Committee are set out in the motion.

MOTION

"That this House concurs in the recommendation of the Lok Sabha that the Rajya Sabha do join in the Joint Committee of the Houses on the Bill further to amend the Mines Act, 1952, and resolves that the following members of the Rajya Sabha be nominated to serve on the said Joint Committee :—

1. Shri Kalyan Roy
2. Shri M. K. Mohta
3. Shri Manoranjan Roy
4. Shri Virendra Kumar Sakhalcha
5. Shri B. K. Mahanti
6. Shri Sita Ram Singh
7. Shri Showale K. Shilla
8. Shri Vinaykumar Ramlal Parashar
9. Shri Mahendra Bahadur Singh
10. Shri Kali Mukherjee
11. Shri Jagan Nath Bhardwaj
12. Shri Qasim Ali Abid
13. Shri Himmat Singh
14. Shri Dwijendralal Sen Gupta
15. Shri Inder Singh."

- (iii) "In accordance with the provisions of rule 127 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on the 31st May, 1962, passed, in accordance with the provisions of article 368 of the Constitution of India, without any amendment, the Constitution *(Twenty-eighth Amendment) Bill, 1972, which was passed by the Lok Sabha at its sitting held on the 29th May, 1972".

- (iv) "In accordance with the provisions of rule 127 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on the 31st May, 1972, passed, in accordance with the provisions of article 368 of the Constitution of India, without any amendment, the Constitution *(Twenty-ninth Amendment) Bill, 1972, which was passed by the Lok Sabha at its sitting held on the 29th May, 1972."

- (v) "In accordance with the provisions of sub-rule (6) of rule 186 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to return herewith the Taxation Laws (Extension to Jammu and Kashmir) Bill, 1972, which was passed by the Lok Sabha at its sitting held on the 20th May, 1972, and transmitted to the Rajya Sabha for its recommendations and to state that this House has no recommendations to make to the Lok Sabha in regard to the said Bill."

11.12 hrs.

RE : SCARCITY OF DRINKING WATER IN BIHAR

श्री रामावतार शास्त्री (पटना) : अध्यक्ष महोदय, आप को और सरकार को भी अखबारों से मालूम होगा कि बिहार में पीने के पानी की समस्या बहुत ही गम्भीर हो गई है। मैं अभी सात दिन तक विभिन्न स्थानों का दौरा करने के बाद आया हूँ। मैंने देखा है कि पटना, गया, धनबाद, मुजफ्फरपुर, भागलपुर और मुंगेर में और देहातों में भी स्थिति बड़ी दयनीय है। लोगों को पीने के लिए पानी नहीं मिल रहा है, नहाने और दूसरे कामों के लिए पानी की बात तो दूर रही। बिहार के मुख्य मंत्री यहाँ आये हुए हैं। हम ने उनका और बिहार सरकार का ध्यान इस बात की

*The Bill was introduced in Lok Sabha as the Constitution (Thirty-first Amendment) Bill, 1972

**The Bill was introduced in Lok Sabha as the Constitution (Thirty-second Amendment) Bill, 1972

[रामावतार मास्त्री]

ओर बार-बार खींचा है। मैं चाहता हूँ कि केन्द्र के संबंधित मंत्री उनसे बात करे। अगर उनकी मदद इस समय नहीं की जायेगी तो कब की जायेगी? लोग प्यासे मर रहे हैं। गर्मी के मौसम में जो घान पैदा होता है जिसे हम गर्मा घान कहते हैं, वह भी सूख रहा है, एक तरफ तो फसल नष्ट हो रही है और दूसरी तरफ शहरों और देहातों के लोगों को पीने का पानी मुश्किल नहीं हो रहा है। अगर हम लोगों को पानी भी नहीं दे सकते हैं, तो फिर उनको और क्या दे सकते हैं? मैं निवेदन करूंगा कि सरकार इस तरफ ध्यान दे कर बिहार सरकार से बात कर के कोई रास्ता निकाले, ताकि वहां के लोगों को पीने का पानी मिल सके, स्थिति को काबू में लाया जा सके और लोगों को परेशानी से बचाया जा सके।

THE DEPUTY MINISTER IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI KEDAR NATH SINGH) : I am listening.

SHRI B. P. MAURAYA (Hapur) : Not some lady, an hon. Member of the House, Mrs. Sheela Kaul.

SHRI P. K. DEO : What is the decision, Sir ?

MR. SPEAKER : It will be conveyed to the Minister.

SHRI P. K. DEO : Convey to whom ?

SHRI KEDAR NATH SINGH : I shall convey it to the concerned Minister.

अध्यक्ष महोदय : वह इस पोजीशन में नहीं हैं कि इतने बड़े सवाल का जबाब वह खुद दे सकें। क्या माननीय सदस्य, श्री पी० के० देव, को हरियाणा की मेहमान नवाजी पर कोई शक है ?

SHRI P. K. DEO : They are in confinement. They have sent a message to us 'Kindly salvage us from the jail; we are in the Haryana guest-house we have been kept in confinement'.

11 14 hrs.

RE : LEGISLATION ON DEFECTION

SHRI P. K. DEO (Kalahandi) : On the 19th of last month I drew the attention of the House through you and that of the Minister of Parliamentary Affairs that the Prime Minister in a press association lunch on the 21st April, had suggested she will be bringing a Bill thereby debaring the members of various legislatures to defect or to cross floor and if they defect at all they will lose their respective seats. It is more than a fortnight. No reply has come from the Minister as yet. In the meantime to our great distress we come to know that 3 of our MLAs are kept under confinement in the Haryana Guest House and Mr. Yashpal Kapoor is instructed to rush to Bhubaneswar with a bagful of money. Attempts at toppling are taking place in spite of the so-called massive mandate. What will happen if the Prime Minister goes back on her own words? I want a categorical assurance, Since Mr. Raj Bahadur is not present, I want Mr. K. N. Singh to listen. He is talking to some lady there.

श्री जगन्नाथराव जोशी (शाजापुर) : अध्यक्ष महोदय, एसेम्बली के तीन मेम्बरों को जबदस्ती पकड़ कर रखा हुआ है और मंत्री महोदय कहते हैं कि वह कनसर्ड मिनिस्टर को कनवे कर देंगे।

SHRI P. K. DEO : Through the sweeper a small chit has come, and I can place it on the Table of the House.

THE MINISTER OF COMMUNICATIONS (SHRI H. N. BAHUGUNA) : The hon. Member is making a wild allegation? On behalf of my party, please permit me to say that our party has nothing to do with defections in any place including Orissa. But if the hon. Member is afraid of his own shadow, Government cannot help it.

SHRI P. K. DEO : Let a parliamentary team go to Haryana guest-house and take evidence from them.

अध्यक्ष महोदय : गेस्ट हाउस में हर कोई ठहर सकता है।

MR. SPEAKER : The point raised concerns defections. The item concerns the Minister of Parliamentary Affairs.